

Court No. - 29

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

Petitioner :- In Re

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto, Ashutosh Upadhyay, S.M. Faraz I. Kazmi

Hon'ble Pankaj Mithal, J.

Hon'ble Dr. Yogendra Kumar Srivastava, J.

By the order dated 26th March, 2020 certain directions were issued on account of lockdown due to COVID-19 pandemic extending the term of the interim orders passed by the High Court of Judicature at Allahabad as well as Lucknow Bench, all District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State under the superintendence of this Court. The said directions were extended from time to time and by an order dated 08.06.2020 directions were given afresh in the light of Nation-wide lockdown and subsequent relaxation provided thereto under the Unlock-I. The said directions were also time bound and were extended by the order dated 19th June, 2020 and 10th July, 2020 upto 31st July, 2020.

Since the situation arising due to COVID-19 pandemic is still continuing and the working of the Courts and Tribunals stand widely disturbed, we consider it appropriate to extend the directions contained in the order dated 8th June, 2020 and 10th July, 2020 upto 31st August, 2020.

A copy of this order be provided to all concerned Courts and Tribunals, Advocate General, Additional Solicitor General of India, Assistant Solicitor General of India, State Public Prosecutor and the Chairman of Bar Council of Uttar Pradesh.

Let the petition be listed again on 19th August, 2020.

Order Date :- 29.7.2020

Pratima